

time to time to maintain strict vigil and check/examine export consignments thoroughly in order to prevent fake exports.

Also, Directorate General of Foreign Trade (DGFT) has informed that with a view to check export of counterfeit drugs, it has notified the procedure for implementation of the Track and Trace system for export of pharmaceutical and drug consignments, on 1st April, 2015.

Reworking of FTA due to exit of Britain from EU

283. SHRI SANJAY RAUT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) with Britain deciding to exit from the European Union, whether India will have to rework the proposed Free Trade Agreement with the single-currency bloc;
- (b) if so, the details thereof; and
- (c) by when, the recalibration would be done?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The need for India to rework the proposed Free Trade Agreement with the European Union (minus UK); the details thereof; and the timing of such recalibration are dependent on the terms and conditions of UK's withdrawal arrangement from the European Union.

Patents for handloom and handicraft products

284. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the handloom and handicraft products of Andhra Pradesh and Telangana have been recognized for their Geographical Indication (GI) under the Geographical Indications of Goods (Registration and Protection) Act, 1999;
- (b) if so, the details thereof;
- (c) whether Government has enabled registering patents in respect of handloom sarees of Gadwal, Venkatagiri, Naraynapeta, Mangalagiri, Uppada and other centres of excellence in weaving sarees and handloom products like Kondapalli toys;
- (d) if so, the details thereof; and
- (e) if not, whether Government would consider patents for these handloom and handicraft products?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes Sir.

(b) The details are given in the Statement (*See below*).

(c) to (e) Patents are granted under provisions of the Patents Act, 1970 for an invention of a new product or process involving an inventive step and capable of industrial application. As such, handloom and handicraft products are not patentable. However, these products are protected under the Geographical Indications of Goods (Registration and Protection) Act, 1999.

Statement

List of registered geographical indications (GIs) of Andhra Pradesh and Telangana

Sl. No.	Application No.	Geographical Indications
1.	4	Pochampally Ikat
2.	28	Sri Kalahasthi Kalamkari
3.	44	Kondapalli Bommalu
4.	53	Silver Filigree of Karimnagar
5.	89	Budithi Bell & Brass Metal Craft
6.	90	Machilipatnam Kalamkari
7.	91	Nirmal Toys and Craft
8.	105	Nirmal Furniture
9.	106	Nirmal Paintings
10.	107	Andhra Pradesh Leather Puppetry
11.	122	Uppada Jamdani Sarees
12.	137	Gadwal Sarees
13.	188	Siddipet Gollabama
14.	189	Venkatagiri Sarees
15.	190	Cheriyal Paintings

Sl. No.	Application No.	Geographical Indications
16.	194	Pembarthi Metal Craft
17.	198	Mangalagiri Sarees and Fabrics
18.	203	Bobbili Veena
19.	214	Narayanpet Handloom Sarees
20.	215	Dharmavaram Handloom Pattu Sarees and Paavadas

Reservations against 100 per cent FDI in various sectors

285. SHRI M.P. VEERENDRA KUMAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether FDI in nine sectors including 100 per cent in Defence sector has given rise to grave reservation from various quarters, how will Government justify this logic;

(b) similarly 74 per cent FDI in Brownfield and 100 per cent FDI in Greenfield projects in Pharma sector has raised apprehensions, how does Government justify this decision;

(c) whether any shortcomings have been reported in implementing the SEZ policy resulting in revenue loss to Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Changes in the FDI policy are made after having intensive consultations with stakeholders including concerned Ministries/ Departments and after taking approval of the competent authority. FDI policy on Defence sector permits upto 49% under automatic route, and beyond 49% and upto 100% through Government approval route, wherever it is likely to result in access to modern technology or for other reasons to be recorded. However, foreign investment in the sector is subject to security clearance from ministry of Home Affairs and guidelines of the Ministry of Defence.

(b) With a view to address larger health concerns, the Government while reviewing FDI policy on pharma sector has put in place necessary safeguards. It has been provided that non-compete clause would not be permitted. Further extant FDI policy